

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

STARRED QUESTION NO:60
ANSWERED ON:11.11.2010
BLACKLISTING OF TEXTILE INDUSTRY
Joshi Dr. Murli Manohar;Yadav Shri Dinesh Chandra

Will the Minister of TEXTILES be pleased to state:

- (a) whether attention of the Government has been drawn to reports that the United States of America (USA) proposes to black-list the textile industry of India on the basis of the alleged use of child labour and forced labour;
- (b) if so, the details thereof; and
- (c) the steps being taken/proposed to be taken by the Government in order to address the implications of such blacklisting by USA?

Answer

MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN)

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA STARRED QUESTION NO.60 FOR 11-11-2010

(a) to (c): The US Department of Labor (US DoL) has on 20-07-2010 listed certain Indian textiles & clothing products in their final determination of the Executive Order list No. 13126 and Trafficking Victims Protection Reauthorization Act (TVPRA) list, on grounds that the list of products might have been produced or manufactured by forced or indentured child labour. Government has taken the following steps to initiate a dialogue with the US government to get Indian garments off the US DoL lists:

(i) Apparel Exports Promotion Council has had three rounds of meetings with concerned US Departments and has submitted the industry response to the final determination by US DoL based on field level surveys.

(ii) AEPC has adopted an advisory on child labour and a Common Compliance Code on labour practices for sensitizing domestic industry.